

DIVISION BENCH

S-9

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/173(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	KYAL DEVELOPERS PVT LTD
UNDER SECTION	SUB-SECTION (1) OF SECTION 66.

Appearances (via video conferencing/physically)

Ms. Khushi Nangalia, PCS] For the petitioner

O R D E R

1. Ld. Authorised representative for the petitioner present.
2. Registry is directed to issue Notice to the Central Govt. represented by RD- ER and also to RoC by speed post and email and place tracking information on record. The petitioner shall also give a notice to the Creditors, if any, of the company in RSC-3, as envisaged in Rule 3 of the NCLT (Procedure for reduction of share capital of company) Rules, 2016.
3. The Petitioner shall also publish a notice in "Financial express" (English) and "Bartman" (Bangla) in form RSC-4 as per Rule 3(Supra) alongwith stipulated disclosures based on documents.
4. The authorities mentioned above as well the creditors and other aggrieved parties may file their representations as per Rule 4, with 90 days of the receipt of notices & advertisement of the petition thus issued.
5. Post the matter on **14/10/2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)